COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 110 OF 2015 & IA NOS. 176 & 177 OF 2015, APPEAL NO. 89 OF 2015 & IA NO. 137 OF 2015 AND APPEAL NO. 90 OF 2015 & IA NO. 138 OF 2015

Dated: 14th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 110 OF 2015 & IA NOS. 176 & 177 OF 2015 In the matter of:

Indian Wind Energy Association & Anr. ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Matrugupta Mishra

Ms. Ankita Batra

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua for R-1

Ms. Swapna Srivastava

Ms. Parichita Chaudhury for R-2

APPEAL NO. 89 OF 2015 & IA NO. 137 OF 2015 AND APPEAL NO. 90 OF 2015 & IA NO. 138 OF 2015

In the matter of:

Indian Wind Energy Association ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanina Dua for R-1

Ms. Swapna Srivastava

Ms. Parichita Chaudhury for R-2

ORDER

The learned counsel, Ms. Swapna Seshadri representing Ms. Deepa Chavhan, appearing for learned counsel for the Respondent No.2 in Appeal No.110 of 2015 and Appeal No. 89 of 2015 and Respondent No.8 in Appeal No. 90 of 2015 submitted that the instant case may kindly be adjourned on the ground that Ms. Deepa Chavhan, learned counsel for the Respondent No.2 is stated to be in personal difficulty. Therefore, due to personal inconvenience, she prays that some

Submissions made by the counsel appearing for the Respondent No.2 in Appeal No.110 of 2015 and Appeal No. 89 of 2015 and Respondent No.8 in Appeal No. 90 of 2015, at supra, placed on record.

The learned counsel appearing for all the parties submitted that they do not have any objection to the adjournment of this matter.

In the light of above submissions made by the learned counsel appearing for all the parties, as stated above, re-list these matters for hearing on <u>03.01.2018</u>, as agreed by the learned counsel appearing for all the parties.

(S.D. Dubey) Technical Member Pr/is

reasonable time may kindly be granted.

(Justice N.K. Patil) Judicial Member